

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

Dated: Allahabad, this 10th day of November, 2000

Coram: Hon'ble Mr. Justice R.R.K. Trivedi, VC
Hon'ble Mr. S. Dayal, AM.

Original Application No.1082 of 1993

Mohd. Iqbal Ahmed,
son of Sri Ahmad Ullah,
resident of Mirzahadipura,
(Azimabad), Post Maunath Bhanjan,
District Mau.

. . . . Applicant

(By Advocate Sri R.G. Padia)

Versus

1. Union of India through the Secretary,
Ministry of Tele-communication,
Government of India, New Delhi.
2. Chief General Manager,
Telecom Circle, UP, Lucknow.
3. Divisional Engineer (Telegraph),
Srinagar Division, Garhwal.

. . . Respondents.

(By Advocate Sri R.C. Joshi)

ORDER (Open Court)

(By Hon'ble Mr. Justice R.R.K. Trivedi, VC)

By this application under Section 19 of Administrative Tribunals Act, 1985, the applicant has challenged the order dated 24th November, 1992 passed by the Respondent no.3, by which certain queries have been made from the applicant in connection with his employment.

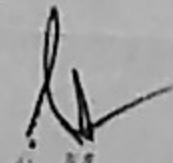
2. The facts, in brief, giving rise to the controversy are that the applicant was selected for appointment as Time-scale Clerk in Telecom Department by a letter dated 29th November, 1974. He was communicated that he should appear before the Divisional Engineer

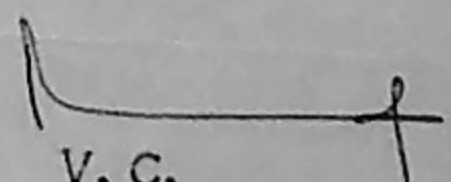


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(Telegraph), Srinagar Division, Garhwal for filling up prescribed application form, attestation forms alongwith original certificates, marksheets etc. Accordingly, the applicant appeared on the appointed date. A letter was sent to the Civil Surgeon, Ghazipur, Chief Medical Officer Ghazipur for medical examination of the applicant. However, the applicant could not be appointed on the post for which he was selected. He made a complaint on 19th August, 1991, on which the matter was enquired into and several queries were made from the applicant. It is not necessary to go into the nature of the queries and time taken in making such queries one after another. The matter for concern is that though the applicant was selected in 1974 for appointment as Clerk, he was not given appointment so far. When the matter came up at the highest level of the Government, the issue was kept alive upto the year 1993, i.e. ~~after~~ ^{for} about 19 yrs, the impugned order was served on the applicant for replying certain queries, which appear not to be very relevant for giving appointment. However, no positive decision this way or that way has been taken by the administration so far.

3. In view of these facts and circumstances, we dispose of this matter, with the direction to the Respondent no.1 Secretary, Ministry of Tele-communication Government of India to take a positive decision in the case of the applicant within a period of two months from the date a copy of this order is filed before him. No order as to costs.


A.M.



V.C.

Nath/

O/R

M.A. No 1549/00 along with
Affidavit has been filed
by Sri R.C. Joshi, Counsel
for Respondents.

Submitted for order
on 11.4.001.


3/4/001

11.4.2001 Hon. Mr. Justice R.R.K. Trivedi, VC
Hon. Mr. S. Dayal, A.M.

MA 1549/01 is for extension of time to comply with the direction of this Tribunal contained in order dated 10.11.2000 passed in OA 1082/93. Two months period claimed is allowed with the condition that no further time shall be granted. The order dated 10.11.2000 shall stand modified to this extent only. MA 1549/01 is disposed of.

o/r
M.A. No 3777/01 along with Affidavit has been filed by Sri P. Mathur, Advocate Counsel for Respondent.

Submitted for order on 3/11/01.
[Signature]
11/11/01

[Signature]
A.M.

[Signature]
VC

W/

03-10-2001
Registrar

No sitting in Court No. III.
Adjourned to 09.11.2001

BOC
[Signature]

o/r
M.A. No 3777/01 is pending -
Submitted
[Signature]
2/11/01

09.11.2001
Register

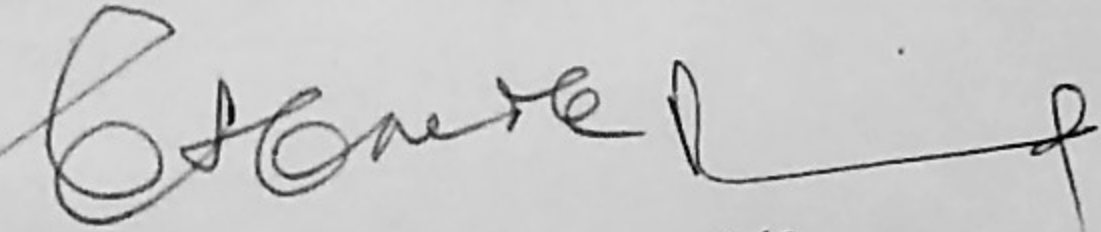
No sitting. Adjourned
to 03.12.2001.

BOC



03.12.2001 Hon. Mr. Justice R.R.K. Thiruvadi, VC
Hon. Mr. C.S. Chacko, A.M.

MA 3777/01 is with the prayer to place on record the copy of the order dated 18.7.01 passed in pursuance of the order of this Tribunal dated 10.11.2000 passed in OA 1082/93. In our opinion, the application is purely misconceived. Rules do not provide that copy of such order passed in pursuance of the direction of this Tribunal should be brought on record ~~the~~ decided case. This application is rejected.


A.M. VC

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03.12.2001 Hon. Mr. Justice R.R.K. Thakur, VC
Hon. Mr. C.S. Chaudhary, A.M.

MA 3777/01 is with the prayer to place on record the copy of the order dated 18.7.01 passed in pursuance of the order of this Tribunal dated 10.11.2000 passed in OA 1082/93. In our opinion, the application is purely misconceived. Rules do not provide that copy of such order passed in pursuance of the direction of this Tribunal should be brought on record to decide the case. This application is rejected.

A.M.

VC

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